

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:406
ANSWERED ON:27.07.2010
AMENDMENT IN CINEMATOGRAPHY ACT
Adhi Sankar Shri

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Government has any proposal to amend the Cinematography Act;
- (b) if so, the details of the proposed amendments along with the reasons therefor;
- (c) the time by which such amendments are likely to be implemented;
- (d) the number of appeals made before the Film Certification Appellate Tribunal against the decision of the Central Board of Film Certification (CBFC);
- (e) whether the CBFC proposes to employ additional manpower for its effective functioning;and
- (f) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI C.M. JATUA)

- (a): Yes, Sir.
- (b): The proposed amendments contained in the draft Cabinet Note has been circulated to the concerned Ministries and their response is awaited. The proposal has not yet taken a concrete shape.
- (c): After clearance by the Cabinet, the Cinematograph Bill would be introduced in Parliament and thereafter considered and passed by the Parliament, after which it would be implemented.
- (d): As per records of the Tribunal, 69 appeals have been received since 01.01.2001.
- (e) & (f): Presently, there is no proposal to employ additional manpower in CBFC.